

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 33741 OF 2017

Between:

A. Yugandhar, S/o A. Swamy, Aged 33 years, Occ F-27, B-17, Rajeev Gruhakalpa,
Kuntloor, Ranga Reddy District.

...PETITIONER

AND

1. The Commissioner Of Police, Cyberabad Ranga Reddy District.
2. Smt. A. Padma, W/o A. Yugandhar, Aged 34 years, R/o 4-35-225/4,
Madhavaram Nagar Colony, Kukatpally, Hyderabad.
3. M.Jyothi Laxmi, Inspector of Police, Women Police Station, Mahabubnagar
District.
4. Sri. G. Venkat Reddy, Inspector of Police, Kalwakurthy Police Station,
Mahabubnagar District.
5. Andhra Pradesh State Human Rights Commission, Gruhakalpa, M.J. Road,
Hyderabad, Represented by its Secretary.
6. The State of Telangana, rep. by its Principal Secretary, Home Department,
Secretariat Buildings, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, an order or direction, more particularly one in the nature of Writ of Mandamus, declaring the order, dated 11th day of April, 2016 made in HRC No. 2958 of 2015 and thereby closing the same holding that the allegations made against the 3rd respondent and 4th respondent as baseless solely relying upon the report of the Superintendent of Police, Mahabubnagar District without even serving the copy of the same and without adverting to the rejoinder filed by

the Petitioner to the report filed by the Deputy Commissioner of Police as being illegal, arbitrary and without even basic application of mind and contrary to the very spirit and provisions of the Protection of Human Rights Act, 1993 and violative of Articles 14, 19 and 21 of the Constitution of India and consequently to set-aside the same.

I.A. NO: 1 OF 2017(WPMP. NO: 41985 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st respondent to submit the call records of the mobile numbers bearing Nos. 9490616124, 9553953953, 9948640804, 8542227121 and 9963337146 pertaining to 3rd and 4th respondents prior of date of application before the State Human Rights Commission to till closure of the same or till date, pending disposal of the above Writ Petition in the interest of justice, pending disposal of the above Writ Petition.

**Counsel for the Petitioner : SRI S.RAMESH, RESPESENTING SRI P.SHASHI
KIRAN**

Counsel for the Respondents No.1,&6: GP FOR HOME

Counsel for the Respondents No.2,3,4,&5 (NON APPEAR)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.33741 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S. Ramesh, learned counsel representing Mr. P. Shashi Kiran, learned counsel for the petitioner submits that the issue involved in this petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to SRI P.SHASHI KIRAN, Advocate. [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

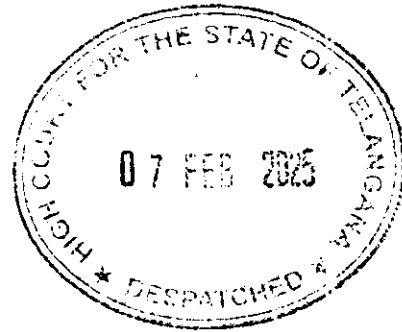
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HIGH COURT

DATED:07/01/2025



ORDER

WP.No.33741 of 2017

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

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kp
28/1/25